

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)
CA No.100/2021 IN
CA (CAA) No.46/Chd/Pb/2019
(1st Motion)
Under Rule 11 of NCLT Rules 2016.**

In the matter of:

Ashish Mohan Gupta	...Applicant
And	
M/s Hind Motors Mohali Pvt. Ltd. In Liquidation)(HMMPL for brevity)	... Respondent

Present through video conferencing:

Mr. Anand Chhibbar, Senior Advocate with Mr. Vikas Kuthiala
and Mr. Vaibhav Sahni, Advocates for the applicant.
Mr. Kamal Satija, Advocate for the Liquidator.

CA No.100/2021

This application is filed by the promoter-cum-shareholder and ex-Director of the corporate debtor M/s Hind Motors Mohali Pvt. Ltd. which is under liquidation process, under Rule 11 of the NCLT Rules, 2016, seeking to challenge Annexure A-1, Sale Notice of the assets of the corporate debtor on various grounds.

2. Heard Mr. Anand Chhibbar, Senior Advocate appearing for the applicant and Mr. Kamal Satija, Advocate appearing for the Liquidator.
3. At the outset, learned counsel appearing for the Liquidator while denying the contention of the learned Senior Counsel for the applicant submits that in response to the Annexure A-1, impugned Sale Notice, though offers were received but no one has paid required Earnest Money Deposit under the Sale Notice.
4. In the circumstances, IA No.100/2021 becomes infructuous as the sale of assets of the corporate debtor failed, and the IA is dismissed as infructuous.

Sd/-
(K.K. Vohra)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

August 16, 2021
pc